

(b) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b) The Managing Director, Meghalaya Industrial Development Corporation, Shillong has been issued an Industrial Licence for production of 4 lakh tonnes of Cement Clinker at Garo Hills in the State of Meghalaya.

Departmentalisation of National Instruments Ltd.

358. SHRI SATYA SADHAN CHAKRABORTY: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Ministry of Industry are going to departmentalise the National Instruments Limited, Calcutta, a Government of India Enterprise; and

(b) if so, when, the reasons and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) No, Sir.

(b) Does not arise

Decision regarding Resettlement of Ex-servicemen

359. SHRI SUBHASH CHANDRA BOSE ALLURI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government have taken a major decision for the resettlement of ex-servicemen in civil life; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) and (b) The Government have taken a number of measures from time to time for the

resettlement of Ex-servicemen in civil life. One of the schemes approved recently is for providing "On the job Training" to Service personnel during the last year of their service in order to make them suitable for employment in civilian jobs. Initially, it is programmed to train 2,000 Service personnel every year in various Public Sector and Departmental Undertakings. In the light of the experience gained, the extension of the scheme to train 10,000 personnel annually will be examined.

Assam Blockade

360. SHRI G. Y. KRISHNAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Assam blockade has hit the tribal population of the States and Union Territories of the North-East more than the Assamese against whom it was primarily directed;

(b) whether it is also a fact that these States and Union Territories which get their rice, salt, sugar and other essential commodities from West Bengal and other parts of the country suffer because their supplies must pass through Assam before it reaches them;

(c) whether the Chief Ministers of these States have also approached the Centre regarding their difficulties in this regard; and

(d) if so, the reaction of Central Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (d) It is a fact that the States/UTs NE region normally get their supplies routed through Assam. The blockade of Assam affected temporarily the movement of essential commodities. However, the prolonged agitation in Assam has much more adversely affected the supply of essential commodities to these States/UTs. The Chief Ministers of these States and UTs have

expressed their difficulties in regard to procurement of essential supplies. Government have taken all possible measures to meet the shortages in the region.

**Withdrawal of Cases pending in Court
by C.B.I.**

361. SHRI NARAYAN CHOUBEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that CBI has withdrawn various cases, pending in courts, which were filed as a result of Shah Commission of Enquiry;

(b) if so, the details thereof; and

(c) whether the Ministry had given permission to withdraw these cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (c) So far as cases pending in the Courts, which were filed as a result of the Shah Commission of Enquiry are concerned, in the following two cases, the appropriate courts have discharged the persons against whom charge-sheets had been filed:

(1) RC 1/78-SIU (SIB I) relating to institution of criminal proceedings against certain officers and subjecting them to humiliation without justification, and

(2) RC 2/78-SIU (SIB II) relating to demolitions in Village Kapasbela.

Another case RC 2/78-SIU (SIB I) relating to the detention of Shri Bhim Sen Sachar and others was dropped by the Special Court and after further examination of the case, a closure Report was filed by the CBI which was accepted by the Court.

In another case, (RC 1/78-SIU (SIB II) relating to alleged preparation of designs for Congress Party Posters by D.A.V.P., Government have recently come to the conclusion, after further examination of the case and with appropriate legal advice that action be taken as per law for withdrawal of the case.

Agitation in Eastern Region

362. SHRI HARINATH MISRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the magnitude of discontent and agitation in the Eastern Region of the country;

(b) the various forces working openly or invisibly behind this agitation; and

(c) the remedial measures that have been taken or are proposed to be taken to meet the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c) Certain areas in the North Eastern Region have remained disturbed due to secessionist activities of some insurgents groups. Recently, there has been wide-spread agitation over the issue 'foreigners' in Assam and to some extent, in Manipur and Meghalaya. There have also been clashes between tribals and non-tribals in Tripura.

Government are aware that certain foreign elements have been encouraging and giving assistance to insurgents and secessionist elements in the NE Region. Government are also aware that some communal organisations are instigating agitation not only in the NE Region, but also elsewhere. Government are keeping a close watch over the situation and have taken appropriate measures to deal with it.

Supply of Coal to Thermal Power Stations

363. SHRI AMARSINH V. RATHAWA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have issued orders to the railways to give top priority for the movement of coal to Thermal Power Stations in the country;